

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 213
338/252/ND/2020

IN THE MATTER OF:
M/s. Solitarie Farms Pvt. Ltd.

...APPELLANT

Vs.

Registrar of Companies

...RESPONDENT

Section
Under Section 252

Order delivered on 06.11.2020
(Virtual Hearing)

Coram:
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Appellant

:Mr. Himanshu Harbola, Advocate
along with CS Navneet Kaur, PCS.

ORDER

Heard the submissions made by the Learned Counsel for the Appellants. Jr. Standing Counsel representing the Income Tax Department. The Jr. Standing Counsel has prayed for two weeks' time. Two weeks' time has been granted. None appeared on behalf of the AROC at the time of hearing of the matter of the Virtual Hearing. Two weeks' time has also been granted to the AROC for filing their reply. Matter is adjourned to 07.12.2020.

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(V.K. Subburaj)
Member (T)

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(P.S.N. Prasad)
Member (J)